

ORISSA ACT 47 OF 1975

THE ORISSA LAND REFORMS (AMENDMENT) ACT, 1975

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***THE ORISSA LAND REFORMS (AMENDMENT) ACT, 1975**

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AN ACT TO AMEND THE ORISSA LAND REFORMS ACT, 1960

BE it enacted by the Legislature of the State of Orissa in the Twenty-sixth Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Orissa Land Reforms (Amendment) Act, 1975.

(2) It shall be deemed to have come into force with effect from the 1st day of October, 1975.

Amendment
of section
36-B.

2. In section 36-B of the Orissa Land Reforms Act, 1960 (hereinafter referred to as the principal Act), after the words "the period specified in the said section", the words and commas "or the period of extension granted under section 63, as the case may be," shall be inserted. Orissa Act
16 of 1960.

Amendment
of section 63.

3. Section 63 of the principal Act shall be renumbered as sub-section (2) thereof and before sub-section (2) as so renumbered, the following sub-section shall be inserted, namely :—

"(1) The State Government may, by notification, from time to time, for sufficient reasons, extend the period of limitation provided under the second proviso to sub-section (2) or the second proviso to sub-section (5) of section 4 or under section 36-A by such further period as they deem proper, so, however, that the total period of extension shall in no event exceed two years."

Repeal and
saving.

4. (1) The Orissa Land Reforms (Amendment) Ordinance, 1975 is hereby repealed. Orissa
Ordinance
No. 6 of
1975.

(2) Notwithstanding such repeal, anything done, any action taken or any notification issued under the said Ordinance shall be deemed to have been done, taken or issued under the principal Act as amended by this Act.